Written Answers to

Zoning of airspace under digital sky platform

2696. PROF M.V. RAJEEV GOWDA: Will the Minister of CIVIL AVIATION be pleased to stated:

(a) whether the process of zoning of airspace for flying of drones into red, amber and green zones has been completed;

(b) if so, the details thereof; and

(c) the map and green zones that are marked for automatic approval for flying of drones under the digital sky platform, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) Civil Aviation Requirements (CAR) Section 3 - Air Transport Series X Part I Issue I, dated 27th August, 2018 issued by the Directorate General of Civil Aviation on requirements for operation of civil Remotely Piloted Aircraft System (RPAS) defines the operating restrictions for drones. The process of zoning of airspace for drones is incomplete.

(b) The details of State/UTs/Organisations for which mapping data is incomplete is as below:—

- (i) Bihar
- (ii) Ministry of Defence (Indian Army and Indian Navy); and
- (iii) Ministry of Environment, Forest and Climate Change.

(c) The airspace not marked as No Drone Fly Zone is designated as Green Zone and is mapped for automatic approval for flying of drones in digital sky application.

Night landing facility at Kullu and Shimla airports

2697. SHRIMATI VIPLOVE THAKUR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is no night landing facility in many airports in the country including Kullu and Shimla airports in Himachal Pradesh;

(b) if so, the details thereof, along with the reasons therefor;

(c) whether Government is considering to upgrade technology to provide night landing to all airports in the country including Kullu and Shimla airports in Himachal Pradesh; and